

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 8277 of 2021**

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Md. Julfekar @ Md. Zulfekar Kuraishi ... .. **Petitioner**  
**Versus**

The State of Jharkhand ... .. **Opposite Party**

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Rahul Pandey, Advocate  
For the State : Mr. Satish Prasad, A.P.P.

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02/08.09.2021 Heard Mr. Rahul Pandey, learned counsel for the petitioner and Mr. Satish Prasad, learned A.P.P. for the State.

The petitioner is an accused in connection with Mahila P.S. Case No. 38/2020.

The petitioner is alleged to have established physical relationship with the informant on the pretext of marriage. Later on he had refused to solemnize marriage.

It appears that the Medical Board has assessed the age of the victim to be between 18-20 years. The allegations reveal that there was a love affair between the petitioner and the informant and physical relationship was established by the petitioner with the consent of the informant. The petitioner is in custody since 03.04.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Chatra in connection with Mahila P.S. Case No. 38/2020.

**(R. Mukhopadhyay, J.)**